

**Central Administrative Tribunal  
Principal Bench, New Delhi**



**CP No. 154/2020 in  
OA No. 2506/2016  
With  
CP No. 157/2020  
OA No. 2390/2016  
MA No. 1438/2020  
MA No. 1439/2020**

Today this the 19<sup>th</sup> day of November, 2020

Through video conferencing

**Hon'ble Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. A. K. Bishnoi, Member (A)**

**1. CP No.154/2020 in OA No.2506/2016**

Shabari Girinath Kala,  
S/o Shri Kala Narsimha,  
Aged about 30 years,  
R/o Plot No. 21,  
Lakshma Reddy Palem,  
Peddamberpet, Hayatnagar,  
Hyderabad – 501505, Telengana.

...Petitioner

(By Advocate: Mr. Hitendra Nath Ram)

Versus

1. Prof. (Dr.) Pradeep Kumar Joshi,  
Chairman,  
Union Public Service Commission,  
Dholpur House, Shahjahan Road,  
New Delhi – 110069.
2. Union public Service Commission,  
Through Secretary Ms. Vasudha Mishra,  
Dholpur House, Shahjahan Road,  
New Delhi – 110069.
3. Udit Prakash Rai,  
Drug Controller,  
Drug Control Department,  
Health and Family Welfare Department,  
Govt. of National Capital Territory of Delhi,  
F-17, Karkardooma,  
New Delhi – 110032.

...Respondents

(By Advocate: Mr. Amit Anand and Mr. Naresh Kaushik)



**2. CP No.157/2020 in OA No.2390/2016**

Nidhi Pandey  
S/o Shri R. P. Pandey,  
R/o B-223, Ground Floor,  
Ramprastha, Ghaziabad,  
UP 201011.

...Petitioner

(By Advocates: Ms. Anju Bhattacharya with Sh. Abhimanyu Parth)

Versus

1. Arvind Saxena  
Union Public Service Commission  
Through its Chairman,  
Dholpur House, Shahjahan Road,  
New Delhi-110069

2. Dr. S. Venkateswara  
Central Drugs Standard Control Organisation,  
(CDSCO), Directorate General of Health Service,  
Ministry of Health and Family Welfare,  
Government of India, FDA Bhawan, ITO,  
Kotla Marg, New Delhi – 110002

Through its Director General,

...Respondents

## **Order (Oral)**



### **Justice L. Narasimha Reddy:**

These two contempt cases are filed alleging that the respondents did not implement the common judgment in OA No. 2506/2016 and OA No. 2390/2016. It is stated that though the Writ Petitions filed against the said orders were dismissed, the respondents have now filed SLP before the Hon'ble Supreme Court.

2. In view of this development, we close the contempt cases leaving it open to the applicants to pursue their remedies depending upon the outcome of the SLP.

**( A. K. Bishnoi )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

/pj/ns/ankit/sd